

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2434
Sachin Vs. State
FIR No. : 826/2020
PS : Nihal Vihar
U/s : 380/454/411/34 IPC

14.10.2020


Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rakesh Kumar, Ld. Counsel for applicant/accused
(through Cisco Web Ex).

Reply of IO filed. Copy stated to have been received by
the Ld. Counsel for accused.

With consent arguments heard.

Put up for orders.


(ANKUR JAIN)

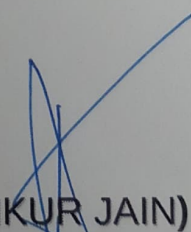
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

3:50 PM

1. The brief facts of the case are that on 11.08.2020 a PCR call was received with respect to theft and upon receiving the information IO went to the spot where he met complainant who stated that his house has been robbed. During investigation CCTV Footages near the place of incident were checked and it

was revealed that three persons on a bike bearing registration no. DL 8SP 2580 had committed the above said offence. The complainant identified two persons as Ravinder and his friend Sachin. Both the accused were formally arrested.

2. Ld. Counsel for accused has argued that offence U/s 411 IPC is made out as only recovery of one pair of silver anklets is recovered.
3. On the other hand, Ld. Addl. PP for State has submitted that there are several cases against the applicant.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. Accused Sachin is involved in about 9 cases of similar nature. Accused Sachin was identified by the complainant in the CCTV Footage. Co-accused are yet to be arrested.
6. I find no ground to enlarge accused on bail. Bail application is dismissed. Copy of order be given dasti.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

**Bail Application No. : 2458/20
Kala @ Amit Vs. State
FIR No. : 446/2020
PS : Mundka
U/s : 25/54/59 Arms Act**

Hearing took place through Cisco WebEx.

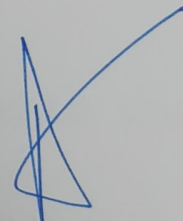
14.10.2020

Fresh Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vikas Dabas, Ld. Counsel for applicant/accused
(through Cisco Web Ex).

Arguments heard.

Put up for orders.



(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
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2:40 PM

1. The brief facts of the case are that on the basis of secret information the present FIR was registered and three persons namely Praveen Nishant and Bunty were arrested and from their possession a stolen motor cycle and country made pistols

were recovered during further investigation it was revealed that weapon of offence was used in FIR no. 849/20, PS Baba Hari Dass Nagar. The further interrogation of the accused revealed that present applicant used to provide arms and ammunitions to one Sandeep @ Monu who in turn used to supply the arms and ammunitions to the accused persons. Raid was conducted and present applicant was arrested from whose possession desi katta and one live cartridge was recovered.

2. Ld. Counsel for accused argued that accused is in custody since 27.09.2020. No further investigation is to be carried out. And therefore accused should be granted bail.
3. On the other hand, Ld. Addl. PP for State has submitted that two cases are pending against the accused and as such accused has criminal antecedents. Therefore, the application deserve to be dismissed.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. The investigation conducted so far reveals that accused is involved in an organized crime relating to supply of arms and ammunitions. Thus, keeping in view the facts and circumstances the bail application is dismissed. Copy of the order be sent through email to all concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Tarandeep Singh 2. Davinder Singh and Parvinder Kaur

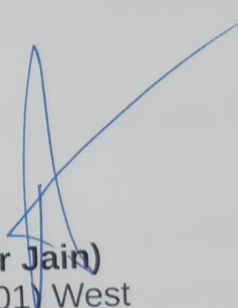
FIR No. : 0851/2020
P.S.: Rajouri Garden
U/s : 498-A/406/34 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
Sh. Taranpreet Singh, Ld. Counsel for the accused (through
VC
Sh. Karunesh Jha, Ld. Counsel for the complainant (through
VC).
Complainant in person.
IO SI Asha in person.

Arguments on the bail application heard.

Put up for orders.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

At about 4:30 pm.

ORDER :-

The brief facts of the case are that on the complaint of Palwinder Kaur the present FIR was registered in which she alleged that she got married to Tarandeep Singh on 31.03.2019 and since that day she was tortured. The accused was not allowed to stay with the complainant. They used to mentally torture the complainant. On 29.02.2020 the complainant was asked to leave the house. On 01.03.2020 she went to Gurudwara Bangla Saheb along with her father where her father

:2:

received a call and was asked to come to Industrial area where they were shown photographs and some fake videos. The husband of the complainant stated that he would show all the videos in the court and would obtain divorce. It is further stated on 03.02.2020 (it should be 02.03.2020) she somehow managed to enter the house and managed to take her essential items. Her signatures were obtained on a piece of paper deceitfully. On these facts the present FIR was registered.

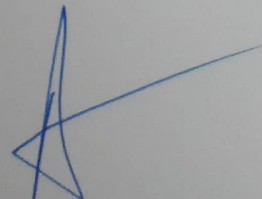
Ld. Counsel for the accused has argued that no ground to arrest the accused is made out. It is a matrimonial dispute. Therefore, accused persons should be admitted to anticipatory bail.

On the other hand Ld. Addl. PP submits that investigation is at the initial stage and no ground is made out to grant bail.

Ld. Counsel for the complainant submits that complainant was mentally tortured and was shown fake videos in order to pressurize the complainant.

I have heard Ld. Addl. PP for the state and Ld. Counsels for the parties.

In the present case this is a pure and simple matrimonial case and as per the list articles have been taken by the complainant. The status report does not reveal whether permission has been taken from the concerned DCP with respect to the need to arrest the accused persons in terms of the office order of the Delhi police. The Hon'ble Delhi High Court in ***Rishi Singh Vs. State 2014 (1) JCC 557*** has directed the DCP CAW Cell to file an affidavit as to whether the officers have been sympathized and inform about the policy decision taken by PHQ regarding requirement of prior approval and informing the same to the court at the outset by way of written status report. It seems in the present case also the office circulars/orders have not been complied with.



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Considering the facts and circumstances the accused persons are admitted to anticipatory bail. In the even of their arrest they be released on furnishing a personal bond in the sum of Rs. 25,000/- with one surety each in the like amount to the satisfaction of the IO/SHO concerned with the following terms and conditions:-

- (i) Accused persons shall not threatened/contact or pressurized the complainant in any manner.
- (ii) Accused persons shall join the investigation as and when called by the IO.
- (iii) Accused persons shall intimate any change in address to the IO.

Application is disposed off accordingly. Copy of this order be given dasti to the counsel for the accused and IO/SHO concerned.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

1. Jasbir Kaur Vs. State
 2. Manjeet Kumar Vs. State
 3. Mamta Vs. State
- FIR No. : 536/2020
PS : Hari Nagar
U/s :354/354A/354D/506

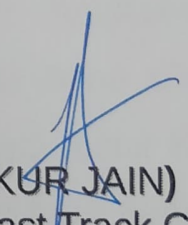
14.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

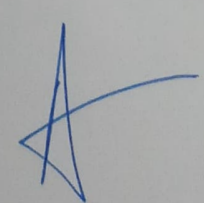
Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Mukesh Rana, Ld. Counsel for applicant/accused.
Mr. S. D. Dixit, Ld. Counsel for complainant along with complainant.
IO Sohanvir in person.
Ms. Arti Pandey, Ld. DCW Counsel.

Arguments heard.

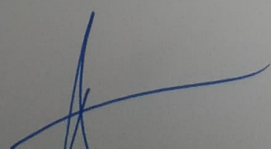
Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

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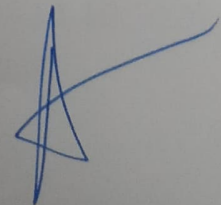
1. By this common order I shall decide the anticipatory bail applications of Manjeet Kumar, Mamta and Jasbir Kaur. The brief facts of the case are that in the complaint of Ms. 'Y' the
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present FIR was registered in which she alleged that she got married on 27.02.2020 to one Manish Kumar. After marriage her father-in-law Manjeet Kumar started having an evil eye. On 01.09.2020 her mother-in-law and father-in-law were present in the house. It is further alleged that for the last two months her husband was not on talking terms and used to keep his articles in his sister's room. She went to take his articles from that room suddenly her father-in-law caught hold of her from behind and threw her on the ground and started pressing her chest. When she resisted her mother in law stated "Aaj is kutiya ka kaam tamam kar dete hai". The father-in-law started pressing her neck and both of them started beating her. She somehow managed to escape and made a PCR Call. On her complaint the present FIR was registered.

2. Ld. Counsel for accused has argued that initially a complaint was given on 01.09.2020 which did not contain the allegation in such elaborate manner and subsequent complaint on the basis of which the FIR has been registered these allegations have been alleged. He submits that accused Jasbir Kaur is a Govt. Servant and Manjeet Kumar is retired from Indian Army. It is submitted that 3rd applicant Mamta is a practising advocate and there is no likelihood that the accused would run away. He submits that the subsequent complaint, on the basis of which FIR was registered, is a complete afterthought. It is submitted that there
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are several conversations between the parties which could reveal that the complaint has been filed to pressurize the applicant.

3. On the other hand, Ld. Addl. PP for State has submitted that the allegations in the FIR would reveal that the offence punishable U/s 307 IPC is made out.
4. On the other hand, Ld. Counsel for complainant has submitted that accused were pressurising the complainant to bring a sum of Rs. 10 Lacs since 01.07.2020. The husband had left the complainant at her mother's place and till 03.08.2020 nobody came to pick her up. On 30.08.2020 the complainant on her own went to her matrimonial home where in order to create a plea of alibi the complaint was made by the applicant / accused. It is argued that the complainant was not only beaten on 01.09.2020 but was also thrashed on 03.09.2020 and in order to save her matrimonial home no FIR was registered from 01.09.2020 to 04.09.2020. He submits that he has addressed her written complaint to DCP West.
5. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
6. The police file would reveal that on 01.09.2020 a complaint was given by the complainant which did not contain the allegations in such an elaborate manner as in the complaint which is dated 01.09.2020 but signed on 02.09.2020. No reason had been given by the complainant or the counsel as



to why the allegations were not clearly mentioned in the 1st complaint. The IO has not disclosed in his case diary as to what happened to the first complaint dated 01.09.2020, the original of the same is also not on the record, only a photocopy is there. The IO has also not placed on record DD no. 118 dated 01.09.2020. The tehrir further reveal that IO has met the complainant on 01.09.2020 who stated that because of extreme pain she could not give both complaint in writing. If that be the case then when did she give both the complaint dated 01.09.2020. If it was the initial complaint then what was the need of giving a 2nd complaint which is although dated 01.09.2020 but while signing the date has been changed to 02.09.2020. With respect to the submissions that victim was again beaten on 03.09.2020 for which a separate MLC was prepared, in my opinion it is a separate cause of action. The FIR reveals that so far as Mamta is concerned there is no allegation against her.

7. Considering the facts and circumstance all the accused persons are admitted to anticipatory bail. In the event of arrest, all accused persons be released on bail in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of SHO/ IO concerned subject to the condition that all the accused persons shall join the investigation as and when called by the IO. The accused persons shall not threaten the complainant or any other family member. Case diary is being signed. Copy of the order be given dasti to counsel for both the parties.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Harkesh Kumar Dang Vs. State
FIR No. : 842/2020
P.S.: Rajouri Garden
U/s : 363/365 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
Sh. Ashutosh Bhardwaj, Ld. Counsel for the accused.
Sh. Gandharv Kharbanda, Ld. Counsel for the complainant
along with complainant.
IO SI Asha in person.

Arguments heard.

In this case Munich Court had granted the custody of the child to the mother and visitation rights were granted to the applicant.

Ld. counsel for the accused submits that he is ready to restore the custody of the child to the mother in terms of the orders of the Munich Court.

Put up at **3:00 p.m.**

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

At 3:30 pm.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
Sh. Ashutosh Bhardwaj, Ld. Counsel for the accused.
Sh. Gandharv Kharbanda, Ld. Counsel for the complainant
along with complainant.
IO SI Asha in person.

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Sh. Mohit Bhatia, friend of the accused has produced the child.

I have spoken to the child who submits that he wants to live in India and does not want to go back to Germany. He further submits that he loves his father more.

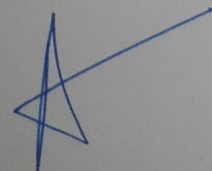
Ld. Counsel for the complainant submits that child is living with her father for so many months and tutoring cannot be ruled out. Admittedly, the child was away from his mother since 27.07.2020. The court at Munich had granted custody to the mother. The father/applicant had brought the child to India without the consent of the mother and or the court.

Keeping in view the entire circumstances till appropriate orders are passed by the competent court i.e. Guardian Court or till the next date of hearing, the child is allowed to be kept by the mother.

Ld. Counsel for the accused submits that the complainant would return to Germany, Ld. Counsel for the complainant submits that complainant would surrender her Passport before the IO today itself. IO shall file a report by the next date of hearing.

The accused shall join the investigation before the IO on 15.10.2020 at 10:00 am. at PS Rajouri Garden.

Put up on 21.10.2020. Till then no coercive action shall be taken against the accused/applicant. The present arrangements in re-



:3:

spect of the custody of the child has been made only as a stop gap arrangement and shall be subject to the order from the appropriate court. The father of the child can speak to the child on *mobile no. 9990232500*. *The mother shall not create any hindrance.*

Copy of this order be given dasti to all the concerned.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2420/20
Dharmender @ Dandi Vs. State
FIR No. : 299/2020
PS : Hari Nagar
U/s : 307/341/34 IPC

14.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Anil Kumar Mishra, Ld. Counsel for applicant/
accused.
Ms. Arti Pandey, Ld. DCW Counsel.

Ld. Counsel for applicant / accused seeks to rely upon order by which bail was granted to other co-accused namely Govinda, Javed and Bhorl. I have perused the same.

Ld. Addl. PP for State objects that the role of the present accused is different from the other accused.

In the present case as per FIR accused Dharmender @ Dandi was the person who had stabbed the injured. Thus, role of the present accused was different from the co-accused who have been granted bail and as such ground of parity is not available. Bail application is dismissed. Copy of the order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Bail Application No. : 2283/2020

State Vs. Pritpal Singh

FIR No. : 477/2019

P.S.: Nihal Vihar

U/s : Not known

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
None for the applicant/accused.

An E-mail has purportedly been sent by Sh. Mahilpal Singh,
Ld. Counsel for the applicant requesting for adjournment.

At the request of Ld. Counsel for the applicant, present bail
application is adjourned for **21.10.2020.**

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Mustafa Vs. State
FIR No. : 318/20
PS : Ranjit Nagar
U/s : 354D/506/509 IPC
& 12 POCSO Act

14.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sunil Gautam, Ld. Counsel for applicant/accused.
Victim / prosecutrix in person with her mother.
IO in person.
Ms. Arti Pandey, Ld. DCW Counsel.

In the present case section 12 POCSO have been invoked.

Let this bail application be placed before regular POCSO Court on 15.10.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pratibha Koul
2. Suhail Wasi
3. Himanshu Suhail

FIR No. : 551/20
P.S.: -Janak Puri,
investigated by CAW Cell, Kirti Nagar
U/s : 498-A/406/34 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
None for the accused persons.

Let notice of the application be issued upon the complainant through IO in terms of the practice directions of the Hon'be High Court of Delhi for 19.10.2020.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

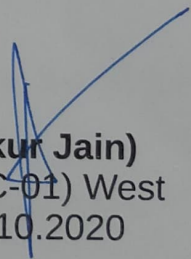
State Vs. Pratibha Koul
2. Suhail Wasi
3. Himanshu Suhail

FIR No. : 551/20
P.S.: -Janak Puri,
investigated by CAW Cell, Kirti Nagar
U/s : 498-A/406/34 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
None for the accused persons.

Let notice of the application be issued upon the complainant through IO in terms of the practice directions of the Hon'be High Court of Delhi for 19.10.2020.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

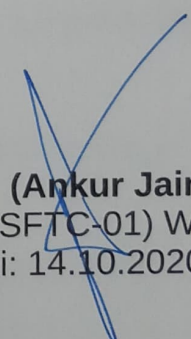
State Vs. Pratibha Koul
2. Suhail Wasi
3. Himanshu Suhail

FIR No. : 551/20
P.S.: -Janak Puri,
investigated by CAW Cell, Kirti Nagar
U/s : 498-A/406/34 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
None for the accused persons.

Let notice of the application be issued upon the complainant through IO in terms of the practice directions of the Hon'ble High Court of Delhi for **19.10.2020**.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Shamshad @ Vicky

FIR No. : 481/2020

P.S.: Hari Nagar

U/s : 420 IPC & 66C & 66 D IT Act

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
Sh. Mohit Auluck, Ld. Counsel for the accused (through VC)
Inspector Arun Kumar along with IO SI Amit from Cyber Cell.

Ld. counsel for the accused submits that all the 5 accused have been granted regular bail and the name of the present accused is cropped up only in the disclosure statement of the co-accused. This fact is duly verified by the IO who is present in the court. Accused is directed to join the investigation before the IO on 21.10.2020 at 2:00 pm in Cyber Cell, PS Rajouri Garden.

Accused shall appear before the IO along with the report showing to be COVID-19 negative.

Put up on **03.11.2020**. Till then no coercive action shall be taken against the accused.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

**Bail Application No. : 2207
Sumit Sharma@ Kala Vs. State
FIR No. : 152/2020
PS : Nangloi
U/s: 323/341/308/506/34 IPC**

14.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
None for applicant/accused.

TCR received. Charge sheet perused. As per the charge sheet accused / applicant had hit the complainant with a brick as a result of which he suffered injury. There is one more case against the accused bearing FIR no. 712/20, U/s 25 Arms Act, PS Nangloi.

I find no ground to enlarge applicant / accused on bail. Bail application is dismissed. TCR be sent back. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Raj Kumar

FIR No. : 598/07

P.S.: Nangloi

U/s : 363 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
None for the accused.
Sh. Lalit Kumar, Ld. Counsel for the complainant along with
complainant.
IO in person.

Despite waiting till 1:00 pm none has appeared for the accused.

As per the report of the IO applicant Dinesh is not an accused in the FIR No. 598/07. Application is as such infructuous and is meritless. The same is accordingly dismissed.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sonia Vs. State
FIR No. : 781/20
PS : Rajouri Garden
U/s : 336/384/506/120B/34 IPC
& 27 Arms Act

14.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Roshan Lal, Ld. Counsel for applicant/accused.

Ld. Counsel for accused seeks bail on the ground of parity.
He submits that on 12.10.2020 Ms. Neha Kakkar was granted bail.

On the other hand, Ld. Addl. PP for State has submitted that accused may influence the witnesses and co-accused are yet to be arrested.

I have perused the statement u/s 164 Cr.P.C. and the order dated 12.10.2020. The role of the present accused is similar to that of co-accused Neha Kakkar who has been granted bail.

In view of the facts and circumstances bail application allowed. Accused is admitted to bail on his furnishing personal bond of Rs. 25,000/- with one surety of like amount to the satisfaction of MM/ Duty MM with the condition that applicant / accused shall not contact/ threaten the complainant or witnesses in any manner

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2466
Bunty Singh Vs. State
FIR No. : 675/19
PS : Nihal Vihar
U/s : 498A/306/325 IPC

14.10.2020

Fresh Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. S. K. Srivastava, Ld. Counsel for applicant/
accused (through Cisco Web Ex).
Ms. Arti Pandey, Ld. DCW Counsel.

Reply on behalf of IO filed.

In the present case Ld. Counsel for accused submits that case is pending trial in the Court of Sh. Vishal Singh, Ld. ASJ.

Let this application be placed before the court concerned for 16.10.2020. Ld. Counsel for accused request that application be taken up through VC.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

**Bail Application No. : 2454
Amit Meetu Vs. State
FIR No. : 951/20
PS : Nangloi
U/s : 376D/377/506/34 IPC**

Hearing took place through Cisco WebEx.

14.10.2020

Fresh bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Dev Dutt Sharma, Ld. Counsel for applicant/
accused.
IO in person.

Reply filed. Copy supplied.

Let notice be issued to complainant through IO in terms of practice directions of Hon'ble High Court of Delhi.

Put up on 23.10.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2257
Offer @ Karan Vs. State
FIR No. : 021094/2020
PS : Hari Nagar
U/s : 379 IPC

14.10.2020

Bail application taken up for hearing in terms of Circular no.598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rajan Aggarwal, Ld. Counsel for applicant/
accused.
Ms. Arti Pandey, Ld. DCW Counsel.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

Bail Application No. : 2257
Offer @ Karan Vs. State
FIR No. : 021094/2020
PS : Hari Nagar
U/s : 379 IPC

Mr. Rajan Aggarwal, Ld. Counsel for accused, Enrollment no. D-1A/2005.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/14.10.2020

Rajan Aggarwal
Adv

D/1-A/2005.

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Mohit Gulati
2. Arun @ Shanti
FIR No. : 78/20
P.S.: Nihal Vihar
U/s : 376/506 IPC

14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
Sh. Bhanu Kathpalia, Ld. Counsel for both the accused.
Complainant in person.
IO SI Cacilia in person.

Chargesheet has been committed to this court for 21.10.2020.

Complainant submits that she has no objection if the bail is granted to the accused persons. Her statement has been recorded in this regard.

Ld. Addl. PP for the State objects to the grant of bail.

In view of the no objection, accused persons are admitted to bail on their furnishing Personal bond in the sum of Rs. 50,000/- with one surety each in the like amount to the satisfaction of this court with the following conditions:-

- (i) Accused persons shall not be threatened or pressurized by the complainant in any manner.
- (ii) Accused persons shall mark their presence before the Police Station on every 3rd Saturday. The mode and manner of marking their presence is left on the discretion of the IO/SHO concerned.
- (iii) Accused persons shall intimate any change in address to the IO.

Application is disposed off accordingly. Copy of this order is given dasti to the counsel for the accused and IO/SHO concerned.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Mohit Gulati
2. Arun @ Shanti

FIR No. : 78/20
P.S.: Nihal Vihar
U/s : 376/506 IPC

14.10.2020

Statement of Ms. "P" wife of X Residence as stated in the FIR.

On S.A.

I have no objection if the bail is granted to both the accused.

R.O. & A.C.

Piyanka



RTI

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020

g identified the person
Cell
SI Cecilia

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Anuj Aggarwal Vs. State

Complaint No. : 434/2020
FIR No. : Not known
P.S.: CAW Cell, West District
Delhi Police, New Delhi
U/s : Not known.

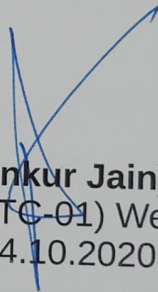
14.10.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW
Sh. Sunil Kumar Mittal, Ld. Counsel for the accused (through VC).\

Sh. K.C. Jain with Sh. Navlendu Kumar, Ld. Counsel for the complainant.
Complainant in person.
IO SI Sudeep Punia in person.

Arguments on bail application heard.

Put up for orders on **15.10.2020.**


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 14.10.2020